

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-5
New IA-5045/2020
In
IB-93(ND)/2020

IN THE MATTER OF:

M/s Intec Capital Ltd

Vs.

M/s Suvidha Infracon Pvt Ltd.

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 03.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Ms. Sagar Bansal, Mr. Aabhas Singh, Advocates.

For the Respondent/CD :

For the Intervener :

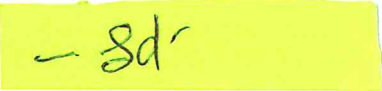
ORDER

IA-5045/2020

Counsel for the Applicant/Financial Creditor is present. The prayer made in the application is list IB-93(ND)/2020 for hearing. The application is **allowed**.

The Registry is directed to list the main matter. In the meantime, the counsel for the Financial Creditor is directed to send private notice on the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the main matter on 22nd December, 2020.

 - Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

 - Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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